

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.105/MP/2024

Subject : Petition under Section 79(1)(k) read with Section 63 of the Electricity Act, 2003 along with Regulation 67 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions with respect to the Bid Evaluation and Selection of Bidders in terms of the Request for Selection Documents issued by SJVN Limited for selection of RE Power Developers for Supply of 1500 MW Firm and Dispatchable Power from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage Systems in India under Tariff-based Competitive Bidding, on Build-Own Operate basis with “Greenshoe Option” of Additional capacity upto 1500 MW.

Petitioner : SJVN Limited

Respondents : ACME Cleantech Solutions Private Limited and Ors.

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ajitesh Garg, Advocate, SJVN
Ms. Mannat Waraich, Advocate, ACME
Ms. Ananya Goswami, Advocate, ACME

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **24.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)